

**आयकर अपीलीय अधिकरण 'बी' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'B' BENCH, CHENNAI**

**माननीय श्री मनु कुमार गिरि, न्यायिक सदस्य एवं
माननीय श्री जगदीश, लेखा सदस्य के समक्ष।
BEFORE HON'BLE SHRI MANU KUMAR GIRI, JUDICIAL MEMBER
AND HON'BLE SHRI JAGADISH, ACCOUNTANT MEMBER**

**आयकरअपील सं./ ITA Nos.267, 268, 269, 270 & 271/Chny/2023
(निर्धारणवर्ष / Assessment Years: 2013-14, 2014-15, 2015-16,
2016-17 & 2017-2018)**

Schawk Asis Pacific Pte Limited,
C/o. Schawk India Private Limited,
RMZ Millenia Business Park-Campus 2,
5th floor, No.143, Dr. M.G.R. Road,
Kandanchavadi, Chennai 600 096.

Vs. The Assistant Commissioner of
Income Tax,
International Tax Circle 2(2)
Chennai.

[PAN:AANCS 8560P]

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by
प्रत्यर्थी की ओर से /Respondent by

: Ms. C. Soundarya, C.A.,
: Ms. Ann Marry Baby, CIT.

सुनवाई की तारीख/Date of Hearing

: 30.01.2025

घोषणा की तारीख /Date of Pronouncement

: 30.01.2025

आदेश / ORDER

PER BENCH:-

These appeal filed by the assessee are directed against different orders of the Deputy Commissioner of Income Tax/ the Assistant Commissioner of Income Tax, International Taxation Circle 2(2), Chennai dated 03.01.2023 and 05.01.2023 respectively for Assessment Years 2013-14, 2014-15, 2015-16, 2016-17 & 2017-18.

2. At the outset, the Id. Counsel for the submitted a letters dated 22.01.2025 wherein stated that the present appeals are intended to be withdrawn by the

appellant, for the purpose of opting the benefit under the Direct Tax Vivad Se Vishwas Scheme (DTVSV), 2024. Assessee also informed that in all captioned appeals Form Nos.1 DTVSV has been filed on 24.12.2024 and Form No.2 are issued on 08.01.2025 for the Assessment Years 2013-14, 2014-15, 2015-16, 2016-17 & 2017-18.

3. Accordingly, noting the fact that the assessee is opted for resolution of dispute under Direct Tax Vivad Se Vishwas Scheme (DTVSV), 2024, we treat these appeals being dismissed as withdrawn.

4. The assessee is given liberty for restoration of the present appeals in case the resolution of dispute under Direct Tax Vivad Se Vishwas Scheme (DTVSV), 2024 are failed.

5. In the result, the appeals filed by the assessee in ITA Nos. 267-271/Chny/2023 are dismissed as withdrawn.

Order pronounced in the open court on 30th day of January, 2025 at Chennai.

Sd/-
(जगदीश)
(JAGADISH)

Sd/-
(मनु कुमार गिरि)
(MANU KUMAR GIRI)

लेखा सदस्य / ACCOUNTANT MEMBER न्यायिक सदस्य / JUDICIAL MEMBER

चेन्नई Chennai:

दिनांक Dated :30-01-2025

KV

आदेश की प्रतिलिपि अग्रेषित /Copy to :

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकरआयुक्त/CIT, Chennai.

4. विभागीयप्रतिनिधि/DR 5. गार्डफाईल/GF